

tonnes of e-waste are generated in the country;

(b) if so, the details thereof;

(c) whether the Centre for Science and Environment (CSE) has raised this issue with the Ministry; and

(d) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The Ministry of Environment and Forests has published the draft notification on e-waste (Management and Handling) Rules, 2010 for the information of public. A number of suggestions/comments on the draft Rules have been received from various stake holders. The draft rules are based on the concept of Extended Producers Responsibility i.e. the producers will have the responsibility for setting up collection systems for channelizing the e-waste generated from their products to the registered recyclers. As per these Rules, a collection centre, dismantler or recycler of e-waste is required to obtain authorisation from the State Pollution Control Board/Pollution Control Committee concerned. However, for dismantling and recycling, registration with the Central Pollution Control Board is also required. This is to ensure e-waste management in an environmentally sound manner.

Strengthening of forest administration

742. SHRI N. K. SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether, in a bid to tackle Maoists insurgency, various State Governments have urged the Central Government to strengthen the forest administration in the country;

(b) if so, Government's reaction in this regard;

(c) whether the existing forest administration in the naxal affected States are weak and needs upgradation in view of naxalites hiding in such dense forests; and

(d) if so, the strategies Government proposes to formulate in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment & Forests has not received any

proposal from any State/Union Territory Government for strengthening of Forest Administration in the State. However, the Ministry has taken a proactive role in dealing with the problem of maoists insurgency in the Country as a part of the overall developmental programmes of the Government steered through the Ministry of Home Affairs.

(c) and (d) The Forest Administration in the States/UTs are entrusted with the responsibilities of conservation and protection of flora and fauna of the State. The State/UT Governments are facing shortage of frontline staff due to large scale vacancy for day to day forestry operations and other developmental activities in forest areas. The Ministry has been sending Advisory from time to time to fill up vacant posts and this is being monitored.

Setting up of CAMPA

743. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government had taken a decision to set up Compensatory Afforestation Management and Planning Authority (CAMPA) under Green India Campaign;

(b) how many States had set up CAMPA;

(c) the details of work done for afforestation during the last three years, State-wise; and

(d) the funds allocated for CAMPA, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No decision has been taken to set up CAMPA as subordinate to the Green India Campaign.

(b) All concerned State/UT Governments have set up State CAMPAs.

(c) and (d) CAMPA funds have been allocated State-wise, as given in the Statement (See below), in the period beginning 17th August, 2009, the last allocation, so far, having been made on 10th May, 2010. A period of one year is not yet over since the first of the allocations was made under the CAMPA and as such it is too early to furnish an analysis of the work done in this behalf.